

**CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH**

No. O.A. 350/1649/2015

Date of Order: 02.01.2018

Present: Hon'ble Ms. Manjula Das, Judicial Member

Smt. Laksminia Prasad, wife of late
Raj Kumar Prasad, worked as Safaiwala
under H & M 1/NH under D.R. M. Sealdah
Division, Eastern Railway, Sealdah, Kolkata-
700014, aged about years, as House Wife
residing at Debinagar, P.O.Birati, P.S.-Nimta
Kolkata- 700051.

.....Applicant.



- -versus-

1. Union of India, service through the General Manager, Eastern Railway, Fairlie Place, Kolkata- 700001.
2. The Divisional Railway Manager, Sealdah Division, Eastern Railway, Sealdah, Kolkata- 700014.
3. Sr. Divisional Medical Office (In Charge) Eastern Railway, Sealdah Division, Naihati- 743165.

.....Respondents.

For the Applicant : Mr. JR Das, Counsel

For the Respondents : Mr. AK Guha, Counsel

ORDER (Oral)

Per Ms. Manjula Das, Judicial Member:

Mr. JR Das, learned counsel for applicant and Mr. AK Guha, learned counsel for respondents are present.

2. Mr. AK Guha, learned counsel for respondents submitted that the present

applicant has already been died as this contention is made by Sri Raju Prasad, son of late Raj Kumar Prasad, which is appearing from page 10 of the reply.

3. Mr. JR Das, learned counsel for applicant denied the statement made by the learned counsel for respondents. He prays for disposal of the representation dated 10.12.2014 made by the applicant.

4. Therefore, in the interest of justice, I direct the Respondent No. 1 or any other competent authority to dispose of the representation of the applicant by giving an opportunity of personal hearing to the applicant.

5. The decision so arrived by the respondents' authority shall be communicated to the applicants immediately by a reasoned and speaking order.

6. OA is accordingly disposed of. No costs.



(Manjula Das)
Member (J)

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